

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A. No.1144 of 1989

25th day of March, 1994

Shri N.V. Krishnan, Vice-Chairman(A)

Shri B.S. Hegde, Member(J)

Shri Suresh Chand,
L.D.C.,
Department of Civil Supplies,
Ministry of Food & Supplies,
Shastri Bhavan,
New Delhi.

Applicant

By Advocate Shri V.P. Sharma.

Versus

Union of India through

1. The Secretary,
Ministry of Food & Civil Supplies,
Shastri Bhavan,
New Delhi.

2. The Under Secretary,
Dept. of Civil Supplies,
Shastri Bhavan,
New Delhi.

Respondents

By Advocate: None.

O R D E R (Oral)

Shri N.V. Krishnan, Vice-Chairman

When the case came up for final hearing today, the learned counsel for the applicant intimated that the grievance does not survive and, therefore, he seeks permission to withdraw this O.A. In the circumstance, the permission to withdraw the O.A. is granted. The O.A. is disposed of accordingly.

BS Hegde
(B.S. Hegde)
Member(J)

25.3.94
(N.V. Krishnan)
Vice-Chairman(A)